

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.218/MP/2022**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.03.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu for wrongful termination of the PPA by APSPDCL.

Date of Hearing : 22.12.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioners : Coastal Andhra Power Limited (CAPL) and Anr.

Respondents : Andhra Pradesh Power Coordination Committee and 10 Ors.

Parties Present : Shri Venkatesh, Advocate, CAPL  
Shri Ashutosh Srivastava, Advocate, CAPL  
Shri Shivam, Advocate, CAPL

**Record of Proceedings**

Learned counsel for the Petitioners submitted that the present petition has been filed, *inter-alia*, seeking quashing of the Termination Notice dated 15.3.2012 issued by Andhra Pradesh Southern Power Distribution Company Limited (APSPDCL) to CAPL and for payment of Rs. 300 crore wrongfully appropriated by APSPDCL by wrongful encashment of Performance Bank Guarantees of CAPL.

2. After hearing the learned counsel for the Petitioners, the Commission ordered as under:

(a) Admit. Issue notice to the Respondents.

(b) The Petitioners to serve copy of the Petition on the Respondents and the Respondents to file their reply to the Petition within four weeks after serving copy of the same to the Petitioners, who may file its rejoinder within four weeks thereafter.

(c) Parties to comply with the above directions within the above timelines and no extension of time shall be granted.

3. The Petition shall be listed for hearing on 11.4.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

